

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AMRITSAR BENCH, "SMC" AMRITSAR**

(VIRTUAL COURT)

**BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT**

ITA No. 52/Asr/2018

Assessment Year: 2013-14

S.G. Processors Pvt. Ltd. C/o Sharma and Gangahar Property Dealer Majitha Road, Amritsar	Vs	The ITO Ward 5(5), Amritsar
PAN NO: AADCS9537L		
Appellant		Respondent

Assessee by : Shri Ashwani Kalia, CA  
Revenue by : Shri S.M Surendranath, Sr. DR

Date of Hearing : 11/11/2021  
Date of Pronouncement : 11/11/2021

**Order**

**PER N.K. SAINI, VICE PRESIDENT**

This is an appeal filed by the Assessee against the order dt. 02/11/2017 of the Ld. CIT(A)-2, Amritsar.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

**Regarding : Withdrawl of Appeal in the case of S G Processors Amritsar - PAN :  
AADCS9537L  
Appeal No.S2/ASR2018 - Assessment Year 2013-14**

*The above said appeal was filed before Hon'ble Bench and the same is still pending.*

*With reference to above it is submitted that the assessee has opted for the settlement of dispute under the Kar Vivad Samadhan Act. Form No.1 and 2 were filed with the Hon'ble Pr.CIT, Amritsar who has already issued Form No.3 i.e. Certificate under sub section 1 of section 5 of Direct Tax Vivad Se Vishwas Act 2020. Copy of Form No.3 issued by Hon'ble Pr.CIT, Amritsar-1 are enclosed for your honor's ready reference.*

*In view of the above submissions your honor is requested to kindly issue Certificate of withdrawal of appeal which is required to be submitted to the Pr.CIT, Amritsar-1 along with Form No.4.*

*Thanking you,*

*Yours faithfully  
Sd/-  
(Ashwani Kalia)  
Chartered Accountant*

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 260383750150221, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. Sr. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced on 11/11/2021)

**Sd/-  
( N.K. SAINI)  
VICE PRESIDENT**

**AG**

**Date: 11/11/2021**

Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File